BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 213/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Harinarayan Corporation.

V/s.

Daves Noni & Juice Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1

2.

<u>ORDER</u>

None present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 17.01.2018 for objections of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL